

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**COURT-III**

**ITEM No. 325**  
IA-425/2022, CA-339/2022  
**In**  
**CP-131(ND)/2022**

**IN THE MATTER OF:**

M/s. Praphulla Misra

.... Petitioner/Applicant

Vs.

NET Carrots Com Pvt Ltd.

.... Respondent

**Order under Section 241(1) & 242(4) & 244(1) of the Companies Act, 2013.**

**Order delivered on 01.07.2024**

**CORAM:**

**SHRI BACHU VENKAT BALARAM DAS**  
**HON'BLE MEMBER (JUDICIAL)**

**SHRI ATUL CHATURVEDI**  
**HON'BLE MEMBER (TECHNICAL)**

**HYBRID HEARING (PHYSICAL & VC)**

**PRESENT:**

For Applicant : Mr. Manoj Kumar Garg, Mr. Sachin Kaushik, Mr. Hemanshu Chaturvedi Advs.

For Respondent : Mr. Sumesh Dewan, Mr. Abhishek Arora, Ms. Dipika Prasad Advs.

**ORDER**

**CP-131(ND)/2022**

The written submissions have been filed by Petitioner, Respondent No. 1 to 4 on the issue of maintainability.

Order **reserved**.

**IA-425/2022, CA-339/2022**

List these IAs after pronouncement of order in CP-131(ND)/2022.

-Sd-

**(ATUL CHATURVEDI)**  
**MEMBER (TECHNICAL)**

ANAND DUBEY

-Sd-

**(BACHU VENKAT BALARAM DAS)**  
**MEMBER (JUDICIAL)**